

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 84/(MAH)/2014
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

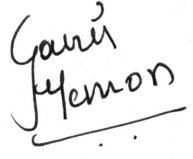

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017

NAME OF THE PARTIES: Mr. Jagjitsingh A Ahluwalia

V/s.

M/s. Dynamic Restaurants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|---|---------------------|---|
| 1) | Gauri Memon i/b Nankani & Associates | Advocate |  |
| 2) | G.I. Sodhi Adv A.K. Tripathi i/b G.I. Sodhi Associates | Adv. for Petitioner |  |

Order

TCP No.84/397-398/NCLT/MB/MAH/2014

The Petitioner Counsel seeks withdrawal of the Company Petition for
Petitioner is a very senior citizen and not interested to continue with the proceedings.
The Petitioner abandons all claims on the Respondents prayed for in this Company
Petition.

Accordingly, as requested by the Petitioner Counsel, this Company Petition
No.84 of 2014 is hereby dismissed as withdrawn.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)